



2026:AHC:31186

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2871 of 2026

Satya Prakash Singh And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohd Mohiuddin Siddiqui
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioners in the present writ petition to direct the Respondent No.3 namely Nayab Tehsildar, Tehsil Katrari, District Maharajganj to decide the recall application submitted by the petitioners dated 12.11.2025. The said application was filed to recall the exparte order dated 16.10.2025.
2. Heard counsel for the petitioners and learned Standing Counsel appearing on behalf of Respondent Nos.1 to 3.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merit of issue, the present writ petition is **disposed of finally** directing the Respondent No.3 namely Nayab Tehsildar, Tehsil Katrari, District Maharajganj to decide the aforesaid recall application, expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 12, 2026

Swati